

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 122
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd	...	Applicant / Petitioner
Vs		
Prabhu Shanti Real Estate Pvt Ltd.	...	Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)
Order delivered on 17.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

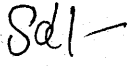
PRESENTS:

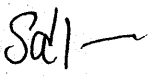
For the petitioner	Mr. Mrityunjay Kumar, Adv.
For the RP:	Mr. Rahul Shukla & Mr. Abhishek Anand & Mr. Bachita Shukla, Advs.
For the Intervenor:	Mr. Balvinder Ralhan, Adv. in CA-35(PB)/2019
For the Respondent:	Mr. Pritpal Singh Nijjar, Mr. Neeraj Khapra & Mr. Amit Jhanji, Advs.
	Mr. Kamal Kant Chhabra, Adv.
For Amicus Curiae	Mr. Sakal Bhushan & Mr. Akash Jandial, Advs.

ORDER

CA-35(PB)/2019

Notice of the application.
Mr. Jhanji, Ld. Counsel accepts notice.
Reply be filed within ten days.
List before the regular bench on 20.02.2019.


(M.M.KUMAR)
PRESIDENT


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)